



2025:DHC:432-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
**Date of decision: 24.01.2025**

+ W.P.(C) 922/2025

ABHIJIT SINGH

.....Petitioner

Through: Mr. Abhay Kumar Bhargava,  
Adv.

versus

UNION OF INDIA & ORS.

.....Respondents

.....Respondent

Through: Mr. Vikrant N Goyal, Ms.  
Lavanya and Mr. Nitin, Advs.  
for UOI.  
Mr. Rajin Kapur, Mr. Akshit  
Kapur, AOR, Mr. Swetabh  
Sharma and Ms. Riya Sood,  
Advs. for SBI.

**CORAM:**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**NAVIN CHAWLA, J. (ORAL)**

1. The petitioner has approached this Court seeking the following reliefs: -

*“i. Issue a writ of mandamus or any other appropriate writ, order or direction, directing the respondents to award the petitioner the benefits of disability cover under "Golden Jubilee Seema Prahari Kalyan Kawach" wherein compensation for disability between 50% to 75% is Rs. 15 lacs along with 12% interest from the date of the disability i.e., 04.03.2024 as per the BSF Medical Board.*

*ii. Issue a writ of mandamus or any other appropriate writ, order or direction, directing the respondents to award the petitioner the benefits of disability cover (i.e., total*



*compensation of Rs. 50 lacs) flowing from Para Military Salary Package (PMSP) account by the SBI, along with 12% interest from the date the date of the disability i.e., 04.03.2024 as per the BSF Medical Board.”*

2. Issue notice.
3. At the very outset, the learned counsel for the respondents, who appears on advance notice, submits that the petitioner has approached this Court without making any representation to the respondents.
4. When faced with this situation, the learned counsel for the petitioner submits that for the present, the petitioner would be satisfied if the respondents are directed to consider the petitioner’s claim, as raised in the present petition, and pass a reasoned order thereon in a time-bound manner.
5. The learned counsel for the respondents states that the respondents have no objection to this limited prayer made by the petitioner.
6. In the light of the aforesaid stand taken by the parties, the writ petition is disposed of by directing the respondents to consider the contents of the present petition as a representation of the petitioner, and pass a reasoned order thereon within a period of eight weeks from today. In case, the petitioner is found eligible for any relief, the respondents will grant him the same along with all consequential benefits, within a period of four weeks thereafter. In case the petitioner is aggrieved by any order passed by the respondents, it will be open for him to seek the legal recourse as permissible in law.



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7. We make it clear that we have not examined the claim of the petitioner on merits.
8. The writ petition stands disposed of in the aforesaid terms.

**NAVIN CHAWLA, J**

**MANOJ JAIN, J**

**JANUARY 24, 2025/sds/DG**

*Click here to check corrigendum, if any*